

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/2003/ 3670 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Indira Barman,
District & Sessions Judge,
Sonitpur, Tezpur.

Dated Guwahati, the 13th October, 2020.

Sub:- Earned Leave.

Ref:- Your letter No. DJ(S) 3443, dtd. 12.10.2020.

Madam,

With reference to the above, I am directed to inform you that your prayer for Earned Leave for 15 (fifteen) days w.e.f. 06.10.2020 to 20.10.2020 along with station leave permission has been granted, **subject to submission of Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati**. Again, your prayer for withdrawal of casual leave granted to you w.e.f. 06.10.2020 to 09.10.2020, has also been granted. The Addl. District & Sessions Judge, Sonitpur, Tezpur has been allowed to remain in Charge of the Court and office of the District & Sessions Judge, Sonitpur, Tezpur in your absence till your return.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

3672

Memo NO.HC.VII-20/2003/ 3671-A, dated 13.10.2020

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. ✓ The Project Manager, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)

Rdas